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The 23rd November 1966

No.LJL.26/66/10.—The following Act of the Assam Legislative Assembly which received the assent of the President is hereby published for general information.

ASSAM ACT XXVIII OF 1966 ✓

(Received the assent of the President on the 18th November, 1966)

THE ASSAM AMUSEMENTS AND BETTING TAX
(AMENDMENT) ACT, 1966

[Published in the *Assam Gazette* Extra-ordinary, dated the 24th November, 1966].

An

Act

further to amend the Assam Amusements and Betting
Tax Act, 1939.

Preamble. Whereas it is expedient further to amend the Assam Amusements and Betting Tax Act, 1939, hereinafter called the principal Act, in the manner hereinafter appearing; Assam Act VI of 1939.

It is hereby enacted in the Seventeenth Year of the Republic of India as follows:—

Short title,
extent and
commence-
ment.

1. (1) This Act may be called the Assam Amusements and Betting Tax (Amendment) Act, 1966.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force on such date as the State Government may, by notification in the official Gazette, appoint.

Amendment
of section 3A
of Assam
Act VI of
1939.

2. In sub-section (1) of section 3A of the principal Act, the punctuation full stop “(.)” at the end shall be deleted and the words “or rupees ten whichever is less” followed by the punctuation full stop “(.)” shall be inserted after the words “this Act.”

V. B. Sarma

B SARMA,
Secretary to the Government of Assam,
Law Department.